

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 323 OF 2010

Friday, this the 6th day of August, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Hussain Sadakathulla M.S.
Residing at 'Melasubrambi'
Bitra Island
Union Territory of Lakshadweep

... Applicant

(By Advocate Mr.T.C.G.Swamy)

versus

1. Union of India represented by the
Secretary to the Government of India
Ministry of Shipping, Road Transport & Highways
Department of Lighthouses & Lightships
No.1, Parliament Street
New Delhi – 110 01

2. The Director – Regional
Department of Lighthouses & Lightships
(Ministry of Shipping, Road Transport & Highways)
Deep Bhavan, Gandhi Nagar
Kadavanthara, Cochin – 682 020

... Respondents

(By Advocate Mr. P.S.Biju, ACGSC)

The application having been heard on 06.08.2010, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicant challenges Annexure A-2 notification in which the qualification fixed for the post notified is not in accordance with the amended Recruitment Rules.

2. We have heard the learned counsel for the applicant, Mr. T.C.G.Swamy and Mr.P.S.Biju, ACGSC appearing for the respondents



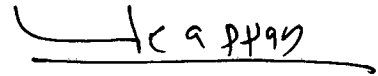
on receipt of a copy of the Original Application. Mr.P.S.Biju, counsel for the respondents submitted that Annexure A-2 notification has been cancelled as the notification is not in accordance with the amended Recruitment Rules.

3. In the light of the above, we feel that nothing could be decided to adjudicate the Original Application. Recording the above submissions made by the counsel for the respondents, the O.A stands closed. No order as to costs.

Dated, the 6th August, 2010.



K GEORGE JOSEPH
ADMINISTRATIVE MEMBER



JUSTICE K.THANKAPPAN
JUDICIAL MEMBER

VS